

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 12137/2021

(Arising out of impugned final judgment and order dated 05-01-2021 in WP No. 1984/2020 passed by the High Court Of Judicature at Bombay at Nagpur)

MUNICIPAL COUNCIL GONDIA

Petitioner(s)

VERSUS

DIVI WORKS AND SUPPLIERS HUF & ORS.

Respondent(s)

(IA No. 94389/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 94387/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 94388/2021 - EXEMPTION FROM FILING O.T.)

Date : 07-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNAFor Petitioner(s) Mr. Mohit P. Khakanchi, Adv.
Mr. Mahesh Dhattrak, Adv
Mr. Gaurav Agrawal, AORFor Respondent(s) Mr. R L Khapre, Sr. Adv
Mr. Satyajit A. Desai, Adv.
Mr. Satya Kam Sharma, Adv.
Mr. Siddharth Gautam, Adv.
Mr. Himanshu Sharma, Adv.

Ms. Anagha S. Desai, AOR

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR.
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Ms. Shwetal Shepal, Adv.UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel appearing on behalf of the respective parties and considering the fact that as such on the order being placed by the petitioner, the respondent has already manufactured the goods which are customized and during the last two

Contd..

years, there may be some difficulty faced by the petitioner due to COVID-19 pandemic. But, now as the schools have re-started, we direct the official of the petitioner to visit the place where the manufactured goods are kept and identify the goods which are immediately required, at this stage which shall not be less than 25% of the total quantity manufactured and also make a schedule with respect to the balance goods manufactured and when the goods will be lifted and payment shall be made.

Put up on 21.02.2022.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER